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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1304/95

DATE OF ORDER : 27-03-1998.

Between :-

Dr.S.R.Gurumukhi

... Applicant

And

1. The Union of India, rep. by
The Secretary, M/o Labour
Shramshakti Bhavan,
Rafi Marg, New Delhi.
2. The Director General/Joint Secretary,
Dte. Gen of Employment & Training,
M/o Labour, Shramshakti Bhavan,
Rafi Marg, New Delhi.
3. The Director, Advanced Training
Institute, Vidyanagar, Hyderabad.
4. Mr.D.N.Biswas

... Respondents

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Counsel for the Applicant : Shri S.Ramakrishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the applicant and Sri N.R.Devaraj, standing counsel for the respondents.

2. This O.A. is filed for setting aside the impugned punishment order No.A.19019/5/94/Admn.I/479 dt.15-11-94 (Annexure A-1 to the OA) whereby the period of dies non is not counted as duty for the purpose of increment, leave and pension declaring it as arbitrary, frivolous, unwarranted and in violation of the principles of natural justice.

3. When this O.A. was taken today for hearing, learned counsel for the respondents produced letter No.1/SRG/LTC/94/526 dt.4-3-98 addressed to him by Respondent No.3. The operative portion of the letter reads as follows :-

Shri Gurumukhi represented to DGET Headquarters against this decision and DGET vide letter dt.23-2-96 took a sympathetic view and treated the period from 10-10-94 to 21-10-94 as leave and informed the Director, A.T.I., Vidyanagar, Hyderabad, to regulate the period accordingly. Thus the period was treated as on leave and the LTC claim which was earlier disallowed was allowed in view of the decision taken by the appellate authority. Accordingly a sum of Rs.2,384/- paid to him vide DD No.014786 dt.19-9-96. In short, the LTC claim of Shri S.R.Gurumukhi, against an advance of Rs.18,900/- was settled as follows :-

| | | |
|--|---------|-------------|
| LTC for family members paid on 23-11-94 | | Rs.7,152-00 |
|--|---------|-------------|

| | | |
|------------------------------|---------|-------------|
| LTC for self paid on 19-9-96 | | Rs.2,384-00 |
|------------------------------|---------|-------------|

With the above, the entire amount of LTC i.e., towards advance and admissibility of the claim was settled.

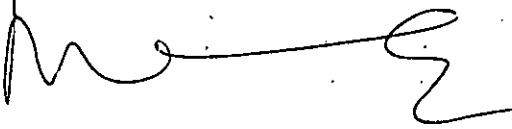
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4. In view of the above decision of the respondents, the O.A. has become infructuous. Accordingly no order are necessary. No order as to costs. (The letter No.1/SRG/LTC/94/526 dt.4-3-98 is taken on record).


(B.S. JAI PARAMESHWAR)
Member (J)
27.3.98


(R.RANGARAJAN)
Member (A)

Dated: 27th March, 1998.
Dictated in Open Court.


DR

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Copy to:

1. The Secretary, Min.of Labour, Shrama Shakthi Bhavan, Rafi Marg, New Delhi.
2. The Director Generak/Joint Secretary, Dte.Gen. of Employment & Training, Min.of Labour, Shrama Shakthi Bhavan, Rafi Marg, New Delhi.
3. The Director, Advanced Trainingx. Institute, Vidyanagar, Hyderabad.
4. One copy to Mr.S.Ramakrishna Rao ,Advocate,CAT,Hyderabad.
5. One copy to Mr.N.R.Devraj,Sr.CGSC,CAT,Hyderabad.
6. One copy to D.R(A),CAT,Hyderabad.
7. One duplicate copy.

YLKR

15/4/98

II COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M (J)

DATED: 27/3/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A. NO. 1304/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

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